



2026:DHC:7701



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010129412026
+ OMP (ENF.) (COMM.) 68/2026 & EX.APPL.(OS) 454/2026
TATA ALDESA JVDecree Holder
Through: Ms. Nayani Agarwal and Mr.
Rohit Rahar, Advs.

versus

DEDICATED FREIGHT CORRIDOR CORPORATION OF
INDIA LTDJudgement Debtor
Through: Mr. Jitender Kumar, JGM Law,
Mr. Udit Seth, Mr. Divyanshu,
Advs.

33.
CNR No. DLHC010129172026
+ OMP (ENF.) (COMM.) 69/2026 & EX.APPL.(OS) 455/2026
TATA ALDESA JVDecree Holder
Through: Ms. Nayani Agarwal and Mr.
Rohit Rahar, Advs.

versus

DEDICATED FREIGHT CORRIDOR CORPORATION OF
INDIA LTDJudgement Debtor
Through: Mr. Jitender Kumar, JGM Law,
Mr. Udit Seth, Mr. Divyanshu,
Advs.

34.
CNR No. DLHC010129202026
+ OMP (ENF.) (COMM.) 70/2026 & EX.APPL.(OS) 456/2026
TATA ALDESA JVDecree Holder
Through: Ms. Nayani Agarwal and Mr.
Rohit Rahar, Advs.

versus

DEDICATED FREIGHT CORRIDOR CORPORATION OF
INDIA LTDJudgement Debtor
Through: Mr. Jitender Kumar, JGM Law,



2026:DHC:7701



Mr. Udit Seth, Mr. Divyanshu,
Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

09.09.2026

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1. It appears from the record that adequate stamp duty on the arbitral record sought to be enforced is deposited beyond 30 days.
2. This is not in consonance with the scheme envisaged by the Indian Stamp Act, 1899, as applicable in NCT of Delhi¹.
3. In view of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*², the stamp duty has to be satisfied.
4. At this stage, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arise.
5. Leave and liberty is granted as aforesaid.
6. The present petitions are dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 9, 2026/at

¹ "Act" hereinafter

² **OMP (ENF.) (COMM.) 155/2026**